

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
*(Through Hybrid Mode)*

**Item No. 122**  
**CP (IB) No. 8/Chd/Pb/2023**

**IN THE MATTER OF:**

**Liverpool John Moores University**

**...Petitioner-Operational Creditor**

**Versus**

**INSCOL Healthcare Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 15.02.2024**

Due to paucity of time, the matter could not be taken up today, hence, adjourned to 17.04.2024.

Sd/-

**Court Officer**